

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2879  
ANSWERED ON:10.02.2014  
DEFECT LIABILITY PERIOD FOR ROAD PROJECTS  
Kumar Shri P.

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government has proposed to increase defect liability period for road projects upto five years;
- (b) if so, the details thereof along with the present defect liability period for road projects including projects taken up on Engineering, Procurement and Construction (EPC) mode;
- (c) whether the proposed move is expected to ensure better quality of roads to be constructed under EPC mode; and
- (d) if so, the details thereof thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) & (b) This Ministry is responsible for development and maintenance of National Highways (NH) across the country. For all NH projects, it has been decided to revise Defect Liability Period (DLP) uniformly for road and Bridge works to 4 years from the present DLP of 2 years for road works and 5 years for bridge works under Engineering Procurement and Construction (EPC) mode of construction.
- (c) & (d) Yes Madam, It is expected that the enhanced DLP, which is commensurate with maintenance responsibility by the contractor, will ensure reliability of design and construction quality by the contractor under EPC mode.